DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHARESHOLDERS OF

SURNIDHI INVESTMENT LIMITED

In compliance with Regulations 3(1) and 4 read with Regulations 13(4), 14 and 15(2) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

Open Offer ("Offer") for acquisition of up to 13,00,000 equity shares ("Offer") of Rs. 10/- each representing 26% of the total paid-up equity share capital from the equity shareholders of Surnidhi Investment Limited ("SIL"/"Target Company") by Mr. Mohit Gupta (hereinafter referred to as "Acquirer").

This Detailed Public Statement (the **"DPS"**) is being issued by **Chartered Capital and Investment Limited,** the Manager to the Offer (**"Manager to the Offer"**), for and on behalf of Acquirer, in compliance with Regulations 13(4), 14 and 15(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto **(hereinafter referred as "SEBI (SAST) Regulations")** pursuant to the Public Announcement dated Thursday, February 14, 2013 (**"PA"**) made in terms of Regulations 3(1) and 4 of **SEBI (SAST) Regulations** sent on Thursday, February 14, 2013 to **Delhi Stock Exchange Limited ("DSE")** and Target Company at its Registered Office and filed on Thursday, February 14, 2013 with **Securities and Exchange Board of India ("SEBI").**

I. ACQUIRER(S)/ PAC, SELLER(S), TARGET COMPANY AND OFFER :

A. INFORMATION ABOUT MR. MOHIT GUPTA (ACQUIRER)

A.1 Mr. Mohit Gupta, S/o. Mr. Murari Lal Gupta, aged 27 years is an Indian resident residing at F-7 Bhagwan Dass Nagar, East Punjabi Bagh, New Delhi-110026.

A.2 Mr. Mohit Gupta is an MA (Management) from University of Nottingham (U.K), specializing in Corporate Financial Strategies and has over 4 (four) years of experience in Consultation in Real Estate and Corporate Financing. He does not belong to any Group.

A.3 Mr. Mohit Gupta is the sole Acquirer in the present offer and there is no Person Acting in Concert with the Acquirer for the purpose of this Offer.

A.4 Acquirer has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992 and subsequent amendments thereto or under any other regulations made under the SEBI Act, 1992.

A.5 CA Mahesh Kumar Agarwal (Membership No. 085535, FRN. 508250C), Partner of Mahesh Kumar Agarwal & Associates, Chartered Accountants, having their office at 101, Magnum House – II, Karampura Comm. Complex, New Delhi - 110015 has certified and confirmed that the individual Net Worth of Mr. Mohit Gupta as on January 31, 2013 is Rs. 9,24,67,678 (Rupees Nine Crore Twenty Four Lakhs Sixty Seven Thousand Six Hundred and Seventy Eight Only).

B. INFORMATION ABOUT THE SELLERS

The details of the Sellers are set out below:

Sr. No.	Name of the Sellers	Residential Address	Nature of Entity	No. of Shares held in the Target Company	% of Share Capital
1	Mr. Yash Kalra	House No. 267, Sector-13, Hisar, Haryana-125005	Individual	99,300	1.99%
2	Mr. Sanjeev Jain	National Sales Agency, Shop No. 12, Apna Bazar, Gurgaon-122001	Individual	1,00,000	2.00%
3	Mr. Mahendra Singh Rawat	80/10, G4, Vaisht Enclave, Burari, Delhi-110084	Individual	99,600	1.99%
4	Mr. Sunil Srivastav	S-61, School Block, Shakarpur, Delhi-110092	Individual	90,000	1.80%
5	Mr. Deepak Srivastav	2B/848, Vashundhara, Ghaziabad, UP -201012	Individual	1,00,000	2.00%
6	Ms. Anju Sabharwal	13C, M Type, Shalimar Appartment, Shalimar Garden Main, Ghaziabad-201012	Individual	92,000	1.84%
7	Ms. Shamma Maggo	WA-61, Second Floor, Shakarpur, Delhi-110092	Individual	98,300	1.97%
8	Ms. Parveen Sethi	K-8, Glaxi Appartment, Vikas Puri, New Delhi-110018	Individual	90,000	1.80%
9	Mr. Naresh Sethi	K-8, Glaxi Appartment, Vikas Puri, New Delhi-110018	Individual	1,00,000	2.00%
10	Mr. Anil Khullar	281/B, J & K Pocket, Dilshad Garden, Delhi - 110095	Individual	98,500	1.97%
11	Ms. Neelam Khullar	281/B, J & K Pocket, Dilshad Garden, Delhi-110095	Individual	1,00,000	2.00%
		Total		**10,67,700**	**21.35%**

- All the above Sellers are shareholders of the Target Company and do not form part of Promoters/ Promoter Group of the Target Company and they do not belong to any Group.
- Sellers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992 and subsequent amendments thereto or under any other regulations made under the SEBI Act, 1992.

C. INFORMATION ABOUT THE TARGET COMPANY

C.1 **Surnidhi Investment Limited** was originally incorporated on December 16, 1993 as Surnidhi Investment Private Limited with Registrar of Companies, NCT of Delhi & Haryana. The name of the company was changed from Surnidhi Investment Private Limited to Surnidhi Investment Limited and had consequently obtained fresh certificate of incorporation on April 04, 1996.

C.2 The Registered Office of the Target Company is situated at 209, 18/12, W.E.A., Karol Bagh, New Delhi – 110005.

C.3 The Authorized Share Capital of the Target Company is Rs.5,50,00,000/- (Rupees Five Crores Fifty Lakhs Only) comprising of 55,00,000 equity shares of Rs. 10/- each. The total Issued, Subscribed and Paid-up Equity Share Capital of the Target Company is Rs.5,00,00,000/- (Rupees Five Crores Only) comprising of 50,00,000 equity shares of Rs 10/- each fully paid up. (Source: Annual Accounts of SIL of March 31, 2012)

C.4 The equity share (ISIN: INE277F01015) of the Target Company are currently listed at Delhi Stock Exchange Limited (**"DSE"**). (Scrip Code: 9361)

C.5 Based on the information received from the Target Company, the equity shares of SIL are infrequently traded within the meaning of Regulation 2(1) (j) of SEBI (SAST) Regulations.

C.6 There are no outstanding warrants/ convertible securities or partly paid-up shares in the Target Company. (Source: Annual Accounts of SIL of March 31, 2012)

C.7 The financial information of SIL based on the latest audited financial statements for the year ended March 2010, March 2011, March 2012 are as follows:

(Amount in Lakhs)

	Year ended as on March 2012	Year ended as on March 2011	Year ended as on March 2010
Total Revenue	1.42	54.88	1.63
Net Income (PAT)	(10.71)	36.97	(0.38)
EPS (in Rs.)	(0.21)	0.74	(0.01)
Net Worth/ Shareholders Funds	753.21	763.92	726.94

C.8 There is no merger, de-merger and spin off in the last three years in the Target Company.

D. DETAILS OF THE OFFER

D.1 The Acquirer is making this Offer, pursuant to Regulations 3(1) and 4 of SEBI (SAST) Regulations, to acquire up to 13,00,000 equity shares of Rs. 10/- each representing 26% of the total equity share capital / voting capital of SIL (the **"Offer Size"**) at a price of Rs. 8.50 (Rupees Eight and Paise Fifty Only) per equity share / voting right (the **"Offer Price"**) of Rs. 10/- each, payable in cash in accordance with the SEBI (SAST) Regulations and subject to the terms and conditions mentioned hereinafter in this DPS and the Letter of Offer which will be circulated to the shareholders in accordance with SEBI (SAST) Regulations for substantial acquisition of shares/voting rights and intention to control the Management of the Target Company.

D.2 This Offer is being made by the Acquirer to all public shareholders of the Target Company, except the Acquirer and parties to the SPAs including persons deemed to be acting in concert with such parties, whether holding equity shares in dematerialized form or physical form, registered or unregistered are eligible to participate in the Offer any time before Closure of the Tendering Period.

D.3 This Offer is not subject to the receipt of the statutory approvals, however, it will be subject to all statutory approvals that may become applicable at a later date as mentioned in Para VI of this DPS.

D.4 In terms of Regulation 23 of SEBI (SAST) Regulations in the event that any of the conditions stipulated in SPAs and more particularly in Paragraph II (2) (i) & (iii) are not obtained or are finally refused or are otherwise not met with for reasons outside the reasonable control of the Acquirer, this Offer shall stand withdrawn. In the event of such withdrawal, a Public Announcement shall be made within 2 (two) working days of such withdrawal, in the same newspaper in which this DPS has been published and such Public Announcement will also be sent to SEBI, DSE and to the Target Company at its Registered Office.

D.5 The Offer is not conditional on any minimum level of acceptance by the equity shareholders of the Target Company in terms of Regulation 19(1) of SEBI (SAST) Regulations and is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

D.6 The Manager to the Offer, **Chartered Capital and Investment Limited** does not hold any equity shares in the Target Company as of the date of this DPS. The Manager to the Offer further declares and undertakes that they will not deal in their own account in the equity shares of the Target Company during the Offer Period.

E. In terms of Regulation 25(2) of SEBI (SAST) Regulations, as on date of this DPS, the Acquirer does not have any plans to dispose of or otherwise encumber any assets of the Target Company in the next 2 years, except (i) In the ordinary course of business, (ii) With the prior approval of the shareholders, (iii) To the extent required for the purpose of restructuring and/or rationalization of assets, investments, liabilities or business of the Target Company, and (iv) In accordance with the prior decision of Board of Directors of the Target Company. Further, subject to the requisite approvals, the Acquirer may evaluate options regarding disposal of any surplus assets.

F. This Offer (assuming full acceptance) would not result in public shareholding in Target Company being reduced below the minimum level required as per the Listing Agreement with the Stock Exchange for the purpose of listing on continuous basis.

II. BACKGROUND OF THE OFFER

1. Mr. Mohit Gupta, the Acquirer is holding 12,39,800 equity shares in the Target Company representing 24.80% of the total equity share capital / voting capital of SIL. Subsequently he has entered into 11 (Eleven) separate Share Purchase Agreements (**"SPAs"**) on Thursday, February 14, 2013 with Sellers to acquire 10,67,700 equity shares of Rs. 10/- each (**"Sellers's Equity Shares"**) of SIL, which represents 21.35% of the total issued equity share / voting capital of Target Company at a price of Rs. 2.00 (Rupees Two Only) per equity share of Rs 10/- each (**"Negotiated Price"**) at a total consideration of Rs. 21,35,400/- (Rupees Twenty One Lakhs Thirty Five Thousand Four Hundred Only) payable in cash, subject to the terms and conditions as contained in the SPAs. The Sellers are shareholders and they do not form part of Promoters/ Promoter Group of the Target Company.
2. A summary of the salient features of the SPAs, which are all subject to detailed terms in the SPAs, include the following:
   (i) The parties to the agreement agree that in the event of non-compliance of any of the provisions of SEBI (SAST) Regulations, this agreement shall not be acted upon by any of the parties
   (ii) On compliance of the Regulation 22 and other applicable Regulations and Open Offer by the Acquirer, the delivery of the Shares would be deemed to have taken effect in pursuance of this Agreement and that the payment made/to be made by the Acquirer to the Seller shall be appropriated by the Seller towards the payment of sale consideration of shares being the subject matter of this agreement.
   (iii) After having executed this agreement, if it appears that the transaction as contained in this agreement was executed by means of any fraud, misrepresentation, concealment of facts, or whatsoever reason which may liable the contract to be terminated by the Acquirer, the Seller shall liable to pay the damages.
3. The Acquirer also intends to control the Management of the Target Company.
4. This Offer is being made by the Acquirer in compliance with Regulations 3(1) and 4 read with other applicable provisions of SEBI (SAST) Regulations.
5. After the completion of this Open Offer and pursuant to the transfer of the shares so acquired, the Acquirer shall be in a position to exercise effective management and control the Management of the Target Company and make changes in the Board of Directors of the Target Company.
6. The Acquirer will continue existing line of business of the Target Company and may diversify its business activities in future only with the prior approval of shareholders. However, depending on the requirements and expediency of the business situation and subject to the provisions of the Companies Act, 1956, Memorandum and Articles of Association of SIL and all applicable laws, Rules and Regulations, the Board of Directors of SIL will take appropriate business decisions from time to time in order to improve the performance of the Target Company. The Acquirer cannot ascertain the repercussions, if any, on the employees and locations of the business place of Target Company

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and proposed shareholding of the Acquirer in SIL and their details of their acquisition are as follows:

Details	No.	%
Shareholding as on the PA date	12,39,800 Equity Shares*	24.80%
Shares acquired between the PA date and the DPS date	Nil	Nil
Post Offer Shareholding On Diluted basis, as on 10th working day after closing of tendering period **	36,07,500 Equity Shares	72.15%

** The Acquirer does not hold any shares as on date of DPS in Target Company except as stated above.*

*** The Acquirer will acquire: (i) 10,67,700 Equity Shares representing 21.35% of the Voting Share Capital from the Sellers under the SPAs; and (ii) 13,00,000 Equity Shares representing 26% of the Voting Share Capital in this Offer (assuming full acceptance).*

IV. OFFER PRICE

a) The equity shares of the Target Company are listed and traded at DSE. The equity shares of the Target Company are infrequently traded on DSE within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations as per the information received from the Target Company.

b) The annualized trading turnover of the equity shares traded during the twelve calendar months preceding February 2013, the month in which the PA was made, is as given below:

Name of the Stock Exchange	Total no. of equity shares during the 12 calendar months preceding to February 2013*	Total no. of equity share listed	Traded Turnover (in terms of % to total listed shares)
DSE	Not Available	50,00,000	Not Applicable

* Trading Data not available

c) The Offer Price of Rs. 8.50 (Rupees Eight and Paise Fifty Only) per equity share of face value of Rs. 10/- each is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, after considering the following facts:

a.	Highest Negotiated Price under the Acquisition Agreement attracting the obligation to make an Open Offer	Rs. 2.00
b.	Volume weighted average price paid or payable by the Acquirer for acquisition during 52 weeks immediately preceding the date of Public Announcement	Not Applicable
c.	Highest Price paid or payable by the Acquirer for any acquisition during 26 weeks immediately preceding date of Public Announcement.	Not Applicable
d.	Volume weighted average market price calculated for a period of 60 trading days preceding the date of Public Announcement, if shares are frequently traded	Not Applicable
e.	The price determined by taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	Rs. 8.01*
f.	The per share value computed under sub-regulation (5) of SEBI (SAST) Regulations	Not Applicable

**An extract of the report by Anand Dua & Associates, Chartered Accountants, 201, 18/12, W.E.A., Karol Bagh, New Delhi - 110005- (Firm Regn. No. – 04263N), Membership No. - 83503 dated February 13, 2013 is reproduced below:*

"The best reasonable judgment of the value will be referred to as the fair value (FV) and it will be arrived at on the basis of the following in the manner describe in the subsequent paragraphs:"

i) Book Value (BV) (ii) Profit Earning Capacity Value (PCEV) Method (iii) Market Value (MV) in the case of listed share

The Fair Value of the equity shares has been decided keeping in mind of the Supreme Court's Decision in the case of Hindustan Lever Employees; Union Vs. Hindustan Lever Limited (1995) reported at (83 Company Cases 30) wherein the Apex Court has opined that the fair value of a Listed Company could be assessed based on weights:

Under Book Value Method, the assets of the Company are mainly in the Non- Current Investment and Long term loans and advances and under the PCEV Method, the profit of the Company for the last three years is not consistent and there is a loss in 2 out of last 3 years and therefore an equal weightage of 1 has been assigned to both Book Value method and PCEV Method. As there is no trading details of the shares are available, we have not considered the Market Value method for the valuation purpose.

We are of the opinion that based on the information as referred hereinabove, the Fair Value of the equity shares of SURNIDHI INVESTMENT LIMITED of Rs. 10/- each is Rs 8.01 per share.

d) The Offer Price of Rs. 8.50 (Rupees Eight and Paise Fifty Only) per equity share is justified as it is more than the price determined in terms of Regulations 8(2) of SEBI (SAST) Regulations. The Offer Price is denominated and payable in Indian Rupees only.

e) There have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regualtion 8(9) of the SEBI (SAST) Regulations.

f) There has been no revision in Offer Price or Offer Size as of the date of this DPS.

g) In case the Acquirer acquires or agrees to acquire any shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer price, the offer price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of SEBI (SAST) Regulations. However, the Acquirer shall not acquire any equity shares of the Target Company after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.

h) An upward revision to the Offer Price or to the Offer Size, if any, on account of future purchases/ competing Offer or otherwise, may be done at any time prior to the commencement of the last 3 working days before the date of commencement of the Tendering Period of this Offer in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirer shall (i) make further deposit into the Escrow Account; (ii) make a Public Announcement in the same newspapers in which this DPS has been published; and (iii) simultaneously with the issue of such Public Announcement, inform DSE, SEBI and the Target Company at its Registered Office of such revision.

V. FINANCIAL ARRANGEMENTS

1. The total requirement of funds for this Offer is Rs 1,10,50,000/- (Rupees One Crore Ten Lakhs and Fifty Thousand Only), assuming full acceptance of this Offer. (**"Offer Consideration"**).
2. The Acquirer has made firm financial arrangement for financing the acquisition of Equity Shares under this Offer, in terms of Regulation 25(1) of SEBI (SAST) Regulations. He had adequate internal resources to meet the financial requirements of this Offer. No borrowing from any Bank/ Financial Institution of foreign sources such as NRIs or otherwise is envisaged by him.
3. CA Mahesh Kumar Agarwal (Membership No. 085535, FRN. 508250C), Partner of Mahesh Kumar Agarwal & Associates, Chartered Accountants has confirmed vide his Certificates dated February 13, 2013 that Mr. Mohit Gupta has sufficient liquid resources to fulfil the obligations under the SEBI (SAST) Regulations.
4. In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened an Escrow Current Account as well as Fixed Deposit Escrow Account. Both Accounts are part of Escrow Account which is in the name and style of **"Mohit Gupta-Surnidhi-Escrow A/c-CCIL"** with Oriental Bank of Commerce, having its Branch at Thakur Village, Kandivali (E), Mumbai - 400101 (**"Escrow Banker"**) and has deposited an amount of Rs. 30,00,000/- (Rupees Thirty Lakhs Only) in cash, being more than 25% of the Maximum Consideration payable under this Offer.
5. The Acquirer has duly empowered and authorized **Chartered Capital and Investment Limited,** the Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.
6. Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the SEBI (SAST) Regulations as firm financial arrangements of funds, for payment through verifiable means, are in place to fulfil the obligations under the Offer.

VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER

1. To the best of knowledge and belief of the Acquirer, as of the date of this DPS, there are no statutory approvals and/or consent required to acquire the equity shares tendered pursuant to this Offer. However, if any other statutory approvals are required or become applicable prior to completion of this Offer, this Offer would be subject to the receipt of such other statutory approvals that may become applicable at a later date
2. If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FIIs) had required any approvals (including from the RBI, the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Offer, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in this Offer
3. Subject to the receipt of statutory approvals, if any, other approvals, if any and conditions stipulated in SPAs and Paragraph II (2) (i) & (iii) as the case may be, the Acquirer shall complete all procedures relating to this Offer within 10 (ten) working days from the date of Closure of the Tendering Period to those Equity Shareholders whose share certificates and/or other documents are found valid and in order and are accepted for acquisition by the Acquirer.
4. In case of delay / non-receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approvals, grant extension of time for the purpose of completion of this Offer, subject to the Acquirer agreeing to pay interest to the equity shareholders as directed by SEBI, in terms of regulation 18(11) of the SAST Regulations. However, where the statutory approvals extend to some but not all holders of the Equity Shares, the Acquirer has an option to make payment to such holders of the Equity Shares in respect of whom no statutory approvals are required in order to complete this Offer.
5. If any of the statutory approval as set out above in point 3 are not met for reasons outside the reasonable control of the Acquirer or in the event the statutory approvals are refused, the Acquirer, in terms of Regulation 23 of SEBI (SAST) Regulations, shall have a right to withdraw this Offer. In the event of withdrawal, a Public Announcement shall be made within 2 working days of such withdrawal, in the same newspapers in which this DPS is published and such Public Announcement shall also be sent to SEBI, the DSE and the Target Company at its Registered Office.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Sr. No.	Activity	Day and Date
1.	**Date of Public Announcement**	**Thursday, February 14, 2013**
2.	Date of publication of the DPS	Friday, February 22, 2013
3.	**Identified Date***	**Tuesday, March 26, 2013**
4.	Date by which Final Letter of offer will be dispatched to the Shareholders	Thursday, April 04, 2013
5.	Last date for upward revision of Offer Price and/or Offer Size	Friday, April 05, 2013
6.	Last date by which Board of the Target Company shall give its recommendation	Tuesday, April 09, 2013
7.	Offer Opening Public Announcement	Wednesday, April 10, 2013
8.	**Date of Commencement of Tendering Period**	**Friday, April 12, 2013**
9.	**Date of Closing of Tendering Period**	**Monday, April 29, 2013**
10.	Date by which all requirements including payment of consideration would be completed	Tuesday, May 14, 2013

(*) Date falling on the 10th working day prior to the commencement of the tendering period, for the purposes of determining the public shareholders of the Target Company to whom the Letter of Offer shall be sent.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER

1. All public shareholders of the Target Company, except the Acquirer and Parties to the SPAs including persons deemed to be acting in concert with such Parties, whether holding Equity shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in the Offer any time before Closure of the Tendering Period.
2. Persons who has acquired the Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have not received the Letter of Offer, may participate in this Offer by submitting an application on a plain paper giving details set out below and in the Letter of Offer. In the alternate, such holders of the Equity Shares may apply in the Form of Acceptance-cum-Acknowledgement in relation to this Offer that will be annexed to the Letter of Offer, which may also be obtained from the SEBI website (http://www.sebi.gov.in/) and Alankit Assignments Limited (**"Registrar to the Offer"**). The application is to be sent to the Registrar to the Offer, so as to reach the Registrar to the Offer during business hours on or before 5:00 pm on the date of Closure of the Tendering Period of this Offer, together with:
   - In the case of the Equity Shares held in Physical Form, the name, address, number of the Equity Shares held, number of the Equity Shares offered, distinctive numbers and folio number together with the original Equity Share certificate(s) and valid transfer deed(s), the original contract note issued by a registered share broker of a recognized stock exchange through whom such Equity Shares were acquired and/or such other documents, as may be specified in the Letter of Offer; or
   - In the case of the Equity Shares held in Dematerialized Form, the depository participant ("DP") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares to the special depository account (**"Escrow Demat Account"**), as per the details given below:

DP Name	DP ID	Client ID	Account Name	Depository
Alankit Assignments Limited	IN300118	11556048	Mohit Gupta-Surnidhi-Escrow Account-CCIL	NSDL

Note: The Shareholders having their beneficiary account in CDSL shall use the common inter-depository instruction for the purpose of crediting their Equity Shares in favour of the Depository Escrow Account with NSDL.

3. The Letter of Offer along with a Form of Acceptance- cum-Acknowledgement would also be available at SEBI website i.e. www.sebi.gov.in and shareholders can also apply by downloading such forms from the said website.
4. The Equity Shares and all other relevant documents should be sent to the Registrar to the Offer and not to the Acquirer or to SIL or to the Manager to the Offer.
5. No indemnity is needed from the unregistered shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.

X. OTHER INFORMATION

- For the purpose of disclosures in this DPS relating to the Target Company, the Acquirer has relied on the information of Target Company as available from public sources and has not independently verified the accuracy of details of the Target Company. Subject to the aforesaid, the Acquirer accepts full responsibility for the information contained in the PA and the DPS and also accepts responsibility for his obligations under the SEBI (SAST) Regulations.
- Pursuant to the Regulation 12 of SEBI (SAST) Regulations, the Acquirer has appointed **Chartered Capital and Investment Limited** as Manager to the Offer.
- The Acquirer has appointed **Alankit Assignments Limited** as the Registrar to the Offer having its Office at 2E/21 Jhandewalan Extension, New Delhi -110 055, **Contact Person:** Mr. J.K. Singla, **Tel. No.:** 011-4254 1234, 2354 1234, **Fax No.:** 011-2355 2001, **Email:** surinv.openoffer@alankit.com
- **A copy of Public Announcement ("PA"), Detailed Public Statement ("DPS") and the Letter of Offer (LOO) along with a Form of Acceptance- cum-Acknowledgement would also be available at SEBI website: www.sebi.gov.in**

ISSUED BY MANAGER TO THE OFFER

CHARTERED CAPITAL AND INVESTMENT LIMITED

SEBI Registration No.: INM000004018

418-C, "215 Atrium", Andheri Kurla Road Andheri (East), Mumbai 400 093

Tel. No.:022- 6692 4111, Fax No.:022-6692 6222

Email: mumbai@charteredcapital.net, Contact Person: Ms. Menka Jha

Place: Mumbai
Date: February 21, 2013

For and on behalf of the Acquirer
Mr. Mohit Gupta